

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.345/MP/2023 along with IA No.86/2023

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 6.1.2016.

Petitioner : Warora Kurnool Transmission Limited (WKTL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) & Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, WKTL
Ms. Poonam Verma Sengupta, Advocate, WKTL
Ms. Sakshi Kapoor, Advocate, WKTL
Shri Rajesh Jah, Advocate, WKTL
Shri S Vallinayagam, Advocate, TANGEDCO
Ms. Bhavya Arora, Advocate, TANGEDCO
Shri Anand Ganesan, Advocate, Karnataka Discoms
Ms. Ritu Apurva, Advocate, Karnataka Discoms
Ms. Pragya Pushkar, Advocate, Karnataka Discoms

Record of Proceedings

At the outset, the learned counsel for Respondent No.1/TANGEDCO, while pointing out that the pleadings in this case are quite voluminous and run into thousands of pages, requested for a hearing in physical mode for the reply arguments.

2. In response, the learned counsel for the Petitioner, while opposing such a request, pointed out that the Petitioner had made its arguments during the virtual hearing.

3. However, the Commission, acceding to the request of the learned counsel for TANGEDCO, adjourned the matter. The interim direction issued under paragraph 37 of the order dated 7.2.2021 in Petition No. 334/MP/2020 shall continue.

4. The matter remained part-heard and will be listed for hearing in physical mode on **13.8.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

